

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 70/(MAH)/2016
CA No.

CORAM:


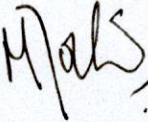

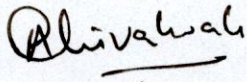
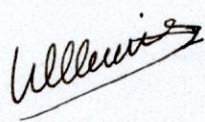
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2017

NAME OF THE PARTIES: Mr. Vivek V. Makar
V/s.
M/s. Oriental Rubber Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 237b, 58,59 of the Companies
Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Shruti Sardesai a/w Nasirul Rizvi i/o Thakore Sarinwala & Associates	Advocate for petitioner	 6/1/16
	Mustafa Doctor a/w Muntaza Kachwala and Aashdin Chivahwal	Senior Counsel Advocate Advocate	  
	i/b HSA Advocates for Respondent Nos 1 to 4 & 6 to 9 WALTER LEWIS. i/b. Mulla & Mulla QSC for Respondent No 5.	Advocate	

Cont... on pg.2

Order

CP No. 70/397-398, 237b,58,59/CLB/MB/MAH/2016

The Petitioner Counsel stated that the order passed by this Bench has been set aside by the Hon'ble, Bombay ^{High Court} on 4.1.2017, therefore, sought time to come out with a fresh Application for inspection.

In view of the submissions made by the Petitioner Counsel, they are at liberty to file fresh Application as directed by the Hon'ble Bombay High Court, likewise, they shall also file the rejoinder to the main Company Petition within 15 days hereof.

List this matter for main hearing on 13.2.2017

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)